

Allahabad Bench

IA No.262/2020 & IA No.54/2021 in
CP No.(IB)451/ALD/2019ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 25.03.2021NAME OF THE COMPANY: Housing & Urban Development Corporation Ltd V/s Khard
Enterprises & Ors

SECTION OF I & B CODE: 65 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

IA NO.262/2020 & IA NO.54/2021 IN CP NO.(IB)451/ALD/2019

A request has been received on behalf of Sh. Ankit Jain, Advocate for the applicant for taking up the present matter through Video Conferencing (VC). Request is allowed. Accordingly, the matter is being taken up.

Ms. Archi Agarwal, Advocate on behalf of Respondent no.5/ Resolution Professional (RP) is present in person and states that the reply has already been filed, which is on record.

A perusal of the earlier order of this Court dated 14.12.2020 shows that time was also given to the respondent no.1 for filing reply, but the same has not yet been filed. Let, the same be done by the next date fixed as a last opportunity.

Accordingly, put up in the week commencing 30th April, 2021 before the Regular Court/ Video Conferencing, by which time, pleadings be exchanged between the parties.

Dated : 25.03.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)Typed by :
Kavya Prakash Srivastava
(Stenographer)